

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.42275 of 2017

(Arising out of Order-in-Appeal No.CMB-CEX-000-APP-183-17 dt.17.08.2017 passed by Commissioner of GST and Central Excise (Appeals), Coimbatore)

M/s.Sree Saradambal Automobiles (P) Ltd

Appellant

Iyer Hospital Road
Opp Stock Exchange, Singanallur,
Coimbatore - 641 005.

Vs

Commissioner of GST & Central Excise

Respondent

6/7, A.T.D.Street, Race Course Road, Coimbatore – 641 018.

APPEARANCE:

For the Appellant : Sh.R.Balagopal, Consultant
For the Respondent : Sh. M.Jagan Babu, AC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING :26.10.2020

DATE OF DECISION :26.10.2020

FINAL ORDER No. 40863/2020

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)
Member (Judicial)**

**(P.Anjani Kumar)
Member (Technical)**

Vsr